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Wednesday, December 14, 2016
Agrahayana 23, 1938 (Saka)

#### LOK SABHA DEBATES

(English Version)

Tenth Session
(Sixteenth Lok Sabha)



(Vol. XXI Contains Nos. 11 to 20)

LOK SABHA SECRETARIAT
NEW DELHI

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# **LOK SABHA DEBATES**

# LOK SABHA

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Wednesday, December 14, 2016/Agrahayana 23, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER in the Chair]

# **ORAL ANSWERS TO QUESTIONS**

... (Interruptions)

[Translation]

HON. SPEAKER: Question No. - 381 - Shrimati Rama Devi.

... (Interruptions)

(Q.381)

SHRIMATI RAMA DEVI: Hon. Speaker, Hindi is the third most spoken language in the world. We taught non-violence to the world through the Hindi language before the Mughal and British rule. Hindi is a matter of pride not only in India but in the entire world also... (*Interruptions*) Our renowned Prime Minister is a great public speaker in Hindi and he has also allocated considerable funds of money for Hindi conferences being held across the world... (*Interruptions*) In spite of all these efforts, it is a matter of regret that, Hindi has not been implemented as an official language in the United Nations even after 67 years. Instead of renowned personalities being in the field of Hindi, people are sent to World Hindi Conferences on recommendations, who only believe in travelling the world. They have nothing to contribute in the development and propagation of Hindi.

**GENERAL VIJAY KUMAR SINGH (RETD.):** Hon. Speaker, we have tried to popularise Hindi and efforts are underway ... (*Interruptions*) As everyone knows, our Prime Minister, Minister of External Affairs and many others have given speeches in Hindi at the United Nations. This is a great

achievement ... (*Interruptions*) that Radio broadcasting is being done in Hindi at the UN... (*Interruptions*)

# 11. 03 hours

(At this stage, Shri M. B. Rajesh and some other hon. Members came and stood on the floor near the Table.)

[English]

**HON. SPEAKER:** I am sorry.

... (Interruptions)

HON. SPEAKER: The House stands adjourned to meet again at 12 noon.

# **11.04 hours**

The Lok Sabha then adjourned till Twelve of the Clock.

# 12. 00 hours

The Lok Sabha re-assembled at Twelve of the Clock.

(Hon. Speaker in the Chair)

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri Mallikarjun Kharge, Jyotiraditya M. Scindia, K. C. Venugopal, Jitendra Chaudhury, Dr. A. Sampath, Shri N. K. Premachandran, Adv. Joyce George, Sarvashri Kodikunnil Suresh, Sudip Bandyopadhyay Dharmendra Yadav, P. K. Biju, M. B. Rajesh, P. Karunakaran, Shrimati P. K. Sreemathi Teacher, Sarvashri Prem Singh Chandumajra, and Tariq Anwar on different issues.

The matters, though important, do not warrant interruption of business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed all the notices of Adjournment Motion.

... (Interruptions)

[Translation]

HON. SPEAKER: You will be given a chance to speak in the Zero Hour.

... (*Interruptions*)

[English]

HON. SPEAKER: I will allow.

... (Interruptions)

# \*WRITTEN ANSWERS TO QUESTIONS

Starred Question Nos. 361 to 380 (12. 12. 2016) 382 to 400 (14. 12. 2016)

Unstarred Question Nos. 4141 to 4370 (12. 12. 2016) 4371 to 4600 (14. 12. 2016)

<sup>\*</sup> For Questions, please refer to Master copy of English version, placed in Library.

You can also visit <a href="https://sansad.in/ls/questions/questions-and-answers">https://sansad.in/ls/questions/questions-and-answers</a> for more information.

## **12. 01 hours**

#### PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, Papers to be laid on the Table.

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI D. V. SADANANDA GOWDA): Madam, I beg to lay on the Table: -

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2015-2016, along with Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2015-2016.

[Placed in Library, See No. LT 5832/16/16]

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE AND MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): Madam, I beg to lay on the Table a copy each of the

following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016: -

- (1) The Unique Identification Authority of India (Terms and Conditions of Service of Chairperson and Members) Rules, 2016 published in Notification No. G. S. R. 680(E) published in Gazette of India dated 12<sup>th</sup> July, 2016.
- The Unique Identification Authority of India (Transaction of Business at Meetings of the Authority) Regulation, 2016 published in Notification No. 13012/64/2016/Legal/UIDAI (No. [English] 1 of 2016) published in Gazette of India dated 14<sup>th</sup> September, 2016.
- (3) The Aadhaar (Enrolment and Update) Regulations, 2016 (2 of 2016) published in Notification No. 13012/64/2016/Legal/UIDAI (No. 2 of 2016) published in Gazette of India dated 14<sup>th</sup> September, 2016.
- (4) The Aadhaar (Authentication) Regulations, 2016 published in Notification No. 13012/64/2016/Legal/UIDAI (No. 3 of 2016) published in Gazette of India dated 14<sup>th</sup> September, 2016.
- (5) The Aadhaar (Data Security) Regulations, 2016 published in Notification No. 13012/64/2016/Legal/UIDAI (No. 4 of

2016) published in Gazette of India dated 14<sup>th</sup> September, 2016.

(6) The Aadhaar (Sharing of Information) Regulations, 2016 published in Notification No. 13012/64/2016/Legal/UIDAI (No. 5 of 2016) published in Gazette of India dated 14<sup>th</sup> September, 2016.

[Placed in Library, See No. LT 5833/16/16]

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING, MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (RAO INDERJIT SINGH): Madam, I beg to lay on the Table: -

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013: -
- (a) (i) Review by the Government of the working of the Metro-Link Express for Gandhinagar and Ahmedabad (Mega) Company Limited, Gandhinagar, for the year 2015-2016.
  - (ii) Annual Report of the Metro-Link Express for Gandhinagar and Ahmedabad (Mega) Company Limited, Gandhinagar, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5834/16/16]

(b) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year

2015-2016.

(ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5835/16/16]

- (c) (i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2015-2016.
  - (ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2015-2016along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5836/16/16]

- (d) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2015-2016.
  - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2015-2016, along with Audited Accounts and

comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5837/16/16]

(2) A copy of the Notification No. S. O. 3440(E) (Hindi and English versions) published in Gazette of India dated 11<sup>th</sup> November, 2016 regarding extension of tenure of Claims Commissioner for Delhi Metro Rail Corporation Limited for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to person, or damage to any Property arising out of the working of the Delhi Metro under Section 48 of the Metro Railways (Operation and Maintenance) Act, 2002.

[Placed in Library, See No. LT 5838/16/16]

- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2015-2016, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Delhi Development Authority, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5839/16/16]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2015-2016.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5840/16/16]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2015-2016, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5841/16/16]

... (Interruptions)

[Translation]

THE MINISTER **STATE** THE **OF** IN **MINISTRY** OF DEVELOPMENT OF NORTH EASTERN REGION, MINISTER OF STATE IN THE OFFICE OF PRIME MINISTER, MINISTER OF PERSONNEL, **STATE** IN THE **MINISTRY OF** PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): Hon. Speaker, I lay the following papers on the Table: -

- (1) A copy each of the following papers (Hindi and English version): -
  - (i) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 2016-2017.

[Placed in Library, See No. LT 5842/16/16]

(ii) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 2016-2017.

[Placed in Library, See No. LT 5843/16/16]

(iii) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 2016-2017.

[Placed in Library, See No. LT 5844/16/16]

(iv) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 2016-2017.

[Placed in Library, See No. LT 5845/16/16]

(v) Memorandum of Understanding between the Bharatiya Nabhikiya Vidyut Nigam Limited and the Department of Atomic Energy for the year 2016-2017.

[Placed in Library, See No. LT 5846/16/16]

(vi) Memorandum of Understanding between the North-Eastern Handicrafts and Handlooms Development Corporation Limited and the Ministry of Development of North Eastern Region for the year 2016-2017.

[Placed in Library, See No. LT 5847/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural & Sports Board, New Delhi, for the year 2015-16, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural & Sports Board, New

Delhi, for the year 2015-16.

[Placed in Library, See No. LT 5848/16/16]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 2015-2016, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of Tata Memorial Centre, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5849/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2015-2016, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the functioning of the Institute of Physics, Bhubaneswar for the year 2015-2016.

[Placed in Library, See No. LT 5850/16/16]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Harish Chandra Research Institute, Allahabad, for the year 2015-2016, along with the Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish Chandra Research Institute, Allahabad, for the year 2015-2016.

[Placed in Library, See No. LT 5851/16/16]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Homi Bhabha National Institute, Mumbai, for the year 2015-2016, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Homi Bhabha National Institute, Mumbai, for the year 2015-2016.

[Placed in Library, See No. LT 5852/16/16]

- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013: -
  - (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2015-2016.
  - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

# [Placed in Library, See No. LT 5853/16/16]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2015-2016, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5854/16/16]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2015-2016.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Society, for the year 2015-2016.

[Placed in Library, See No. LT 5855/16/16]

(10) A copy of the Public Servants (Furnishing of Information and Annual Return of Assets and Liabilities and the Limits for Exemption of Assests in Filing Returns) Second Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G. S. R. 747(E) in the Gazette of India dated 29th July, 2016 under Section 61 (2) of the Lokpal and Lokayuktas Act, 2013.

[Placed in Library, See No. LT 5856/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MANOJ SINHA): Hon. Speaker, I lay the following papers on the Table: -

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of Section 7 of the Indian Telegraph Act, 1885: -
  - (i) The Indian Wireless Telegraphy (Commercial Radio Operator's certificate of proficiency and license to operate Global Maritime Distress and Safety System) Amendment Rules, 2016 published in Notification No. G. S. R. 186 in weekly Gazette of India dated 8th October, 2016.
  - (ii) The Indian Telegraph Right of Way Rules, 2016 published in Notification No. G. S. R. 1070 (E) in Gazette of India dated 16th November, 2016.

[Placed in Library, See No. LT 5857/16/16]

- (2)A copy each of the following papers (Hindi and English version):
  - of Memorandum Understanding (i) between the Telecommunications Consultants India Limited and the Telecommunications, **Ministry** of of Department Communications and Information Technology for the year 2016-2017.

[Placed in Library, See No. LT 5858/16/16]

(ii) Memorandum of Understanding between Telecommunication Consultants India Limited and TCIL without Toll Road Limited for the year 2016-2017.

[Placed in Library, See No. LT 5859/16/16]

(iii) Memorandum of Understanding between the Telecommunication Consultants India Limited and the Tamil Nadu Telecommunication Limited for the year 2016-2017.

[Placed in Library, See No. LT 5860/16/16]

(iv) Memorandum of Understanding between the ITI Limited and the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2016-2017.

# [Placed in Library, See No. LT 5861/16/16]

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- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013: -
  - (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 2015-2016.
  - (ii) Annual Report of the ITI Limited, Bangalore, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5862/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2014-2015, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2014-2015.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 5863/16/16]

[English]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. S. AHLUWALIA): Madam, On behalf of Shri Mukhtar Abbas Naqvi, I beg to lay on the Table: -

- (1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013: -
  - (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2015-2016.
  - (ii) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5864/16/16]

(2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2014-2015, together with Audit Report thereon.

(ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Haj Committee of India, Mumbai for the year 2014-2015.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 5865/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Waqf Council, New Delhi, for the year 2015-2016, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Waqf Council, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5866/16/16]

(5) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2016-2017.

[Placed in Library, See No. LT 5867/16/16]

(6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2015-2016, together with Audit Report

thereon.

(ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Haj Committee of India, Mumbai for the year 2015-2016.

[Placed in Library, See No. LT 5868/16/16]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Dadra and Nagar Haveli Waqf Board, Silvassa, for the year 2015-2016.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dadra and Nagar Haveli Waqf Board, Silvassa, for the year 2015-2016.

[Placed in Library, See No. LT 5869/16/16]

... (Interruptions)

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (GENERAL VIJAY KUMAR SINGH) (RETD. ): Hon. Speaker, I lay the following papers on the Table: -

(1) A copy of the Annual Accounts (Hindi and English versions) of the India Development Foundation of Overseas Indians, New Delhi, for the year 2014-15, along with Audited Report thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 5870/16/16]

[English]

# THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): Madam, I beg to lay on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2015-2016, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5871/16/16]

(2) A copy of the Railway Claims Tribunal (Salaries and Allowances and Conditions of Services of Chairman, Vice-Chairman and Members) Amendment Rules, 2016 (Hindi and English versions) published in Notification No. G. S. R. 1088(E) in Gazette of India dated 24<sup>th</sup> November, 2016 under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.

[Placed in Library, See No. LT 5872/16/16]

## ... (*Interruptions*)

# THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI Y. S. CHOWDARY): Madam, I beg to lay on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2015-2016, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5873/16/16]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bio resources and Sustainable Development, Imphal, for the year 2015-2016, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the

Institute of Bio resources and Sustainable Development, Imphal, for the year 2015-2016.

[Placed in Library, See No. LT 5874/16/16]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Animal Biotechnology, Hyderabad, for the year 2015-2016, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Animal Biotechnology, Hyderabad, for the year 2015-2016.

[Placed in Library, See No. LT 5875/16/16]

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Faridabad, for the year 2015-2016, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Faridabad, for the year 2015-2016.

[Placed in Library, See No. LT 5876/16/16]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2015-2016, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2015-2016.

[Placed in Library, See No. LT 5877/16/16]

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2015-2016, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2015-2016.

[Placed in Library, See No. LT 5878/16/16]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2015-2016, along with

Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Agri-Food Biotechnology Institute, Mohali, for the year 2015-2016.

[Placed in Library, See No. LT 5879/16/16]

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2015-2016, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2015-2016.

[Placed in Library, See No. LT 5880/16/16]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2015-2016, along with Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National

Institute of Immunology, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5881/16/16]

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2015-2016, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2015-2016.

[Placed in Library, See No. LT 5882/16/16]

- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013: -
- (a) (i) Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2015-2016.
  - (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller

and Auditor General thereon.

[Placed in Library, See No. LT 5883/16/16]

(b) (i) Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2015-2016.

(ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2015-2016, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 5884/16/16]

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Innovative and Applied Bioprocessing, Mohali, for the year 2015-2016, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre of Innovative and Applied Bioprocessing, Mohali, for the year 2015-2016.

[Placed in Library, See No. LT 5885/16/16]

(13) (i) A copy of the Annual Report (Hindi and English

versions) of the Translational Health Science and Technology Institute, Gurgaon, for the year 2015-2016, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Translational Health Science and Technology Institute, Gurgaon, for the year 2015-2016.

[Placed in Library, See No. LT 5886/16/16]

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2015-2016, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2015-2016.

[Placed in Library, See No. LT 5887/16/16]

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell Science and Regenerative Medicine, Bangalore, for the year 2015-2016, along with Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell Science and Regenerative Medicine, Bangalore, for the year 2015-2016.

[Placed in Library, See No. LT 5888/16/16]

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2015-2016, along with Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5889/16/16]

- (17) A copy each of the following papers (Hindi and English versions): -
  - (i) Memorandum of Understanding between the Bharat Immunologicals and Biologicals Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology, for the year 2016-2017.

[Placed in Library, See No. LT 5890/16/16]

(ii) Memorandum of Understanding between the Indian Vaccines Corporation Limited and the Department of Biotechnology, Ministry of Science and Technology, for the year 2016-2017.

[Placed in Library, See No. LT 5891/16/16]

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.): Madam, I beg to lay on the Table: -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2015-2016.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for the year 2015-2016.

[Placed in Library, See No. LT 5892/16/16]

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2016-2017.

[Placed in Library, See No. LT 5893/16/16]

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL): Madam, I beg to lay on the Table a copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the second quarter of financial year 2016-2017 and Statement explaining deviations in meeting the obligations of the Government under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library, See No. LT 5894/16/16]

#### 12. 04 hours

#### LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

**HON. SPEAKER:** The Committee on Absence of Members from the Sittings of the House in their Sixth Report, presented to the House on 9<sup>th</sup> December, 2016, have recommended that leave of absence from the sittings of the House be granted to the following members for the periods mentioned against each: -

1.	Shrimati Kamla Devi Paatle	18. 07. 2016 to 02. 08. 2016
2.	Dr. Banshilal Mahato	18. 07. 2016 to 01. 08. 2016
3.	Dr. A. Sampath	20. 07. 2016 to 05. 08. 2016
4.	Shri Abhishek Banerjee	16. 11. 2016 to 16. 12. 2016
5.	Shri Chh. Uadayanraje Bhonsale	16. 11. 2016 to 16. 12. 2016
6.	Shri Chand Nath	17. 11. 2016 to 16. 12. 2016
7.	Shri Rama Kishore Singh	11. 05. 2016; 18. 07. 2016
		to 12. 08. 2016 and 16. 11.
		2016 to 16. 12. 2016

Is it the pleasure of the House that leave as recommended by the Committee be granted?

#### SEVERAL HON. MEMBERS: Yes.

HON. SPEAKER: Leave is granted. The members will be informed accordingly.

#### **12. 05 hours**

#### **STANDING COMMITTEE ON AGRICULTURE**

### 31st and 32nd Reports

[Translation]

SHRI SATYA PAL SINGH (SAMBHAL): Hon. Speaker, I beg to present the following Reports (Hindi and English versions) (16th Lok Sabha) of Standing Committee on Agriculture: -

- (1) 31st Report on Action Taken by the Government on the observations/recommendations contained in the 23rd Report on 'Demands for Grants (2016-17)' of the Ministry of Food Processing Industries.
- (2) 32nd Report on Action Taken by the Government on the observations/recommendations contained in the 24th Report on 'Demands for Grants (2016-17)' of the Ministry of Agriculture and Farmers Welfare (Department of Animal Husbandry, Dairying and Fisheries).

#### 12. 05 ½ hours

#### STANDING COMMITTEE ON PETROLEUM AND NATURAL GAS

# 15th to 17th Reports

[English]

**SHRI P. K. BIJU (ALATHUR):** I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas: -

- (1) Fifteenth Report on Action Taken by the Government on the recommendations contained in the Tenth Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2015-16) on 'Functioning of Petroleum Conservation Research Association'.
- (2) Sixteenth Report on Action Taken by the Government on the recommendations contained in the Twelfth Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2015-16) on 'Demands for Grants (2016-17) of MoPNG'.
- (3) Seventeenth Report on Action Taken by the Government on the recommendations contained in the Thirteenth Report (Sixteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2015-16) on 'Functioning of Directorate General of Hydrocarbons'.

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#### 12. 05 3/4 hours

#### **STANDING COMMITTEE ON RAILWAYS**

# (i) 11th and 12th Reports

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Railways: -

- (1) Eleventh Report on Action Taken by the Government on the recommendations of the Committee contained in their 9<sup>th</sup> Report on 'Demand for Grants 2016-17 of the Ministry of Railways'.
- (2) Twelfth Report on the subject 'Safety and Security in Indian Railways'.

#### (ii) Statement

SHRI SUDIP BANDOPADHYAY: I beg to lay on the Table (Hindi and English versions) on Action Taken by Government on the recommendations contained in Chapter-I of the 8<sup>th</sup> Report of the Standing Committee on Railways (16th Lok Sabha) on Action Taken by Government on the recommendations contained in their 4<sup>th</sup> Report (16<sup>th</sup>Lok Sabha) on 'Demands for Grants (2015-16) of the Ministry of Railways'.

#### 12. 06 ½ hours

## STANDING COMMITTEE ON COAL AND STEEL

## 26th Report

[Translation]

SHRI RAKESH SINGH (JABALPUR): Hon. Speaker, I beg to present the 26th Report (Hindi and English versions) of the Standing Committee on Coal and Steel on Action Taken by the Government on the recommendations contained in 20th Report of the Committee (16th Lok Sabha) on 'Demands for Grants (2016-17)' pertaining to the Ministry of Steel.

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#### 12. 07 hours

#### **STATEMENTS BY MINISTERS**

(i) (a) Status of implementation of the recommendations contained in the 1<sup>st</sup>, 19<sup>th</sup>, 31<sup>st</sup>, 43<sup>rd</sup>, 56<sup>th</sup>, 68<sup>th</sup> and 83<sup>rd</sup> Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants, pertaining to the Ministry of Personnel, Public Grievances and Pensions\*

[English]

THE **MINISTER** OF **STATE** OF THE **MINISTRY** OF DEVELOPMENT OF NORTH EASTERN REGION, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE **MINISTRY OF** PERSONNEL. PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): I beg lay the following statements regarding: -

(1) the status of implementation of the recommendations contained in the 1<sup>st</sup> Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2004-05), pertaining to the Ministry of Personnel, Public Grievances and Pensions.

<sup>\*</sup> Laid on the Table and also placed in Library, See No. LT 5895/16/16, 5896/16/16, 5897/16/16, 5898/16/16, 5899/16/16, 5900/16/16 and 5901/16/16 respectively

(2) the status of implementation of the recommendations contained in the 19<sup>th</sup> Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2007-08), pertaining to the Ministry of Personnel, Public Grievances and Pensions.

- (3) the status of implementation of the recommendations contained in the 31<sup>st</sup> Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Action Taken by the Government on recommendations/observations contained in the 25<sup>th</sup> Report of the Committee on Demands for Grants (2008-09), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (4) the status of implementation of the recommendations contained in the 43<sup>rd</sup> Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Action Taken by the Government on recommendations/observations contained in the 38<sup>th</sup> Report of the Committee on Demands for Grants (2010-11), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
- (5) the status of implementation of the recommendations contained in the 56<sup>th</sup> Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Action Taken by the Government on recommendations/observations contained in the 51<sup>st</sup> Report of the Committee on Demands for Grants (2012-13), pertaining to the Ministry of Personnel, Public Grievances and Pensions.

(6) the status of implementation of the recommendations contained in the 68<sup>th</sup> Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Action Taken by the Government on recommendations/observations contained in the 60<sup>th</sup> Report of the Committee on Demands for Grants (2013-14), pertaining to the Ministry of Personnel, Public Grievances and Pensions.

(7) the status of implementation of the recommendations contained in the 83<sup>rd</sup> Report of the Standing Committee on Personnel, Public Grievances, Law and Justice on Action Taken by the Government on recommendations/observations contained in the 76<sup>th</sup> Report of the Committee on Demands for Grants (2015-16), pertaining to the Ministry of Personnel, Public Grievances and Pensions.

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(b)Status of implementation of the recommendations contained in the 196th Report of the Standing Committee on Home Affairs on Demands for Grants (2016-17), pertaining to the Ministry of Development of North Eastern Region\*

<sup>\*</sup> Laid on the Table and also placed in Library, See No. LT 5902/16/16

THE **MINISTER OF STATE OF** THE **MINISTRY** OF DEVELOPMENT OF NORTH EASTERN REGION, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF IN THE **MINISTRY OF** PERSONNEL, **STATE PUBLIC** GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): I beg statement regarding the status of implementation of the recommendations contained in the 196th Report of the Standing Committee on Home Affairs on Demands for Grants (2016-17), pertaining to the Ministry of Development of North Eastern Region.

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#### 12. 07 ½ hours

(ii) Negotiations that took place in 28<sup>th</sup> Meeting of the Parties to the Montreal Protocol in October, 2016 in Kigali, Rwanda\*

[Translation]

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL

**MADHAV DAVE):** Hon. Speaker, I beg to lay on the Table a statement regarding 'Negotiations that took place in 28th Meeting of the Parties to the Montreal Protocol held in October, 2016 in Kigali, Rwanda'.

\* Laid on the Table and also placed in Library, See No. LT 5903/16/16

#### 12. 08 hours

(iii) Status of implementation of the recommendations contained in the 197<sup>th</sup> Report of the Standing Committee on Home Affairs on Demands for Grants (2016-17), pertaining to the Ministry of Home Affairs\*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 197<sup>th</sup> Report of the Standing Committee on Home Affairs on Demands for Grants (2016-17), pertaining to the Ministry of Home Affairs.

<sup>\*</sup> Laid on the Table and also placed in Library, See No. LT 5904/16/16

#### 12. 08 ½ hours

(iv) Status of implementation of the recommendations contained in the 280<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2016-17), pertaining to the Department of Scientific and Industrial Research (DSIR),

Ministry of Science and Technology\*

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE MINISTRY OF EARTH SCIENCES (SHRI Y. S. CHOWDARY): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 280<sup>th</sup> Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2016-17), pertaining to the Department of Scientific and Industrial Research (DSIR), Ministry of Science and Technology.

<sup>\*</sup> Laid on the Table and also placed in Library, See No. LT 5905/16/16

#### 12.09 hours

(v) Status of implementation of the recommendations contained in the 23<sup>rd</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2016-17), pertaining to the Ministry of Information and Broadcasting\*

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN RATHORE (RETD.): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 23<sup>rd</sup> Report of the Standing Committee on Information Technology on Demands for Grants (2016-17), pertaining to the Ministry of Information and Broadcasting.

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<sup>\*</sup> Laid on the Table and also placed in Library, See No. LT 5907/16/16

#### 12. 09 ½ hours

#### ... (Interruptions)

# \*MOTION RE: REPORT OF JOINT COMMITTEE ON RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT (SECOND AMENDMENT) BILL, 2015 – EXTENSION OF TIME

[Translation]

SHRI GANESH SINGH (SATNA): Hon. Speaker, I beg to move the following motion: -

"That this House do extend time for presentation of the Report of the Joint Committee on the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 up to the last day of the Budget Session, 2017. ""

[English]

#### **HON. SPEAKER:** The question is:

"That this House do extend time for presentation of the Report of the Joint Committee on the Rights to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Second Amendment) Bill, 2015 up to the last day of the Budget Session, 2017."

The motion was adopted.

14. 12. 2016	58

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<sup>\*</sup>Memorandum giving reasons for extension of time circulated separately.

#### **12. 10 hours**

# CONSTITUTION (SCHEDULED CASTES AND SCHEDULED TRIBES) ORDERS (AMENDMENT) BILL, 2016\*

THE MINISTER OF TRIBAL AFFAIRS (SHRI JUAL ORAM): Madam, I beg to move for leave to introduce a Bill further to amend the

Constitution (Scheduled Castes) Order, 1950 to omit Bhogta community

from the list of Scheduled Castes in relation to the State of Jharkhand and the

Constitution (Scheduled Tribes) Order, 1950 for inclusion of certain

communities in the list of Scheduled Tribes in relation to the States of

Assam, Chhattisgarh, Jharkhand, Tamil Nadu and Tripura.

**HON. SPEAKER:** The question is:

"That leave be granted to introduce a Bill further to amend the

Constitution (Scheduled Castes) Order, 1950 to omit Bhogta

community from the list of Scheduled Castes in relation to the

State of Jharkhand and the Constitution (Scheduled Tribes) Order,

1950 for inclusion of certain communities in the list of Scheduled

Tribes in relation to the States of Assam, Chhattisgarh, Jharkhand,

Tamil Nadu and Tripura."

The motion was adopted.

**SHRI JUAL ORAM:** I introduce the Bill... (*Interruptions*)

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<sup>\*</sup>Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 14. 12. 2016

HON. SPEAKER: Now, 'Zero Hour'.

... (Interruptions)

[Translation]

**HON. SPEAKER:** I will give everyone a chance to speak. I will give all of you a chance to speak.

... (Interruptions)

**HON. SPEAKER:** If all of you sit down then, one by one, I will allow everybody.

... (Interruptions)

**HON. SPEAKER:** I will give all of you a chance to speak. You should sit down.

... (Interruptions)

**HON. SPEAKER:** Sharad ji, I will give you and Jagdambika Pal ji a chance to speak. You should sit down.

... (Interruptions)

**HON. SPEAKER:** I am giving everyone a chance to speak. All of you, please be seated. You cannot do this.

... (Interruptions)

**HON SPEAKER:** Everyone cannot speak at once. Chandumajra ji, I will also give you time to speak. I am not denying you discussion. If all of you want, I will allow you one by one but not like this.

... (Interruptions)

**HON. SPEAKER:** If you behave like this, then no one will get a chance.

... (Interruptions)

**HON. SPEAKER:** I am ready to allow you.

... (Interruptions)

**HON. SPEAKER:** Things do not work like this. Chandumajra ji, I will also give you time.

... (Interruptions)

**HON. SPEAKER:** How will a discussion take place if everyone keeps making noise?

... (Interruptions)

**HON. SPEAKER:** Let us all listen to Shri Bhartruhari Mahtab leaving everyone aside.

Shri Bhartruhari Mahtab, you should speak.

... (*Interruptions*)

[English]

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam Speaker, recently the Agusta Westland deal has come to light and for which Air Marshal S. P. Tyagi has been arrested by the CBI. That is the reason why I am standing here to speak on a very important issue which concerns our defence preparedness. ... (*Interruptions*) It concerns not only this Government but also the previous Government. ... (*Interruptions*)

#### **12. 12 hours**

(At this stage, Shri Rajeev Satav and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

SHRI BHARTRUHARI MAHTAB: My demand is, 'do not politicize this arrest'. ... (Interruptions) This arrest should not be politicized. ... (Interruptions) More than Rs. 3,600 crore deal was done and during the UPA regime the process of investigation also started. ... (Interruptions) The Comptroller and Auditor General submitted a Report in the Parliament in August 2013 and the Public Accounts Committee had taken cognizance of it. ... (Interruptions) But my request to you Madam and to the present Government is that it has come to light today by this arrest and an impression is going around as if this Government is politically victimizing the Air Marshal who has retired. ... (Interruptions) That should not happen. ... (Interruptions) All steps should be taken and we should not politicize this issue. ... (Interruptions) This is a very grievous issue where both the

Governments have slept for quite a long time. ... (*Interruptions*) The CBI took cognizance of it in 2015 but after a year or so a charge-sheet has been filed and now the arrest has taken place. ... (*Interruptions*) That is the reason why I would demand that do not politicize it. ... (*Interruptions*) It is a very serious matter and adequate steps should be taken to clear the air. ... (*Interruptions*) Thank you Madam. ... (*Interruptions*)

**HON. SPEAKER:** I will allow you also.

... (Interruptions)

[Translation]

**HON. SPEAKER:** I will allow all of you, I will also allow Kharge ji. All of you should go back to your seats.

... (Interruptions)

**HON. SPEAKER:** You should go back to your seats. I will allow everyone; everyone will be heard. All of you, should go back to your seats.

[English]

Hon. Members, please go back to your seats. I will allow you also.

... (Interruptions)

HON. SPEAKER: Kharge ji, I will allow you.

... (Interruptions)

[Translation]

HON. SPEAKER: I am speaking but all of you should go back to your seats.

... (Interruptions)

[English]

HON. SPEAKER: If you will go back to your seats then his mike will be on.

... (*Interruptions*)

[Translation]

**HON. SPEAKER:** What should I do then? All of you, please go back to your seats first.

... (Interruptions)

[English]

**HON. SPEAKER:** First, go to your seats. What is this?

... (Interruptions)

**HON. SPEAKER:** I am sorry; you go to your seat.

... (Interruptions)

**HON. SPEAKER:** Everybody must be in his seat. It should not be like that.

... (Interruptions)

[Translation]

**HON. SPEAKER:** Kharge ji, you should speak. However, all of you should first go back to your seats.

... (Interruptions)

[English]

**HON. SPEAKER:** Let them go to their seats.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): ...\*... (Interruptions)

...\* ... (Interruptions)\* ... (Interruptions).....When the situation is same, why ... \* ... (Interruptions) [Translation]

We have been trying to have a debate since the 16th. We are prepared. ... (*Interruptions*) We are prepared for the discussion.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILISERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI ANANTH KUMAR): Hon. Speaker, he has asked the Chair to ...\* ... (Interruptions)

**SHRI MALLIKARJUN KHARGE:** Hon. Speaker, we have been trying since the 16th. We are prepared for each and every discussion. ... (*Interruptions*)

[English]

HON. SPEAKER: Not a single BJD Member was inside.

... (Interruptions)

-

<sup>\*</sup> Not recorded

**HON. SPEAKER:** Nothing will go on record.

... (Interruptions)\* ...

**HON. SPEAKER:** Not a single word of Kharge *ji* will go on record.

... (Interruptions)\* ...

[Translation]

**HON. SPEAKER:** Until all these members go back to their respective seats, nothing will go on record.

 $\dots (Interruptions)^* \dots$ 

[English]

**HON. SPEAKER:** Let them go to their seats, I will not allow. I am sorry.

... (Interruptions)

[Translation]

**HON. SPEAPER:** Take a look and see that all the members of BJD were sitting silently in their seats. That is why I allowed them. I will allow you as well. You should sit down. You should also go back to your seat. I am allowing. They are in their seats.

... (Interruptions)

#### **12. 18 hours**

(At this stage, Shri Kalyan Banerjee and some other hon. Members came and stood on the floor near the Table)

[Translation]

HON. SPEAKER: Shri Ananthkumar, please speak.

... (*Interruptions*)

[English]

**SHRI ANANTHKUMAR:** It is a very sad day. The Hon. leader of the Opposition is ...\* He has no business to ...\* He cannot do that. ... (*Interruptions*)

Madam, it is very unfortunate. Regarding *notebandi*, we are always ready for a discussion. ... (*Interruptions*) They are holding up the discussion. They are coming in the well; they are walking out. Actually, when we are talking about *notebandi*, there is *note...\** from the Congress Party. ... (*Interruptions*) In the ... \*, what is the sting operation, Madam? In the sting operation, everything has come out and it is all over the world. ... (*Interruptions*)

\* Not recorded

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#### [Translation]

In the sting operation of 'Aaj Tak'...sitting in the court of \*\*, sitting in the court of Samajwadi Party, Bahujan Samajwadi Party, ... (*Interruptions*) they are hatching conspiracies to sabotage what Narendra Modi has brought for the poor people, for the white economy. .... (*Interruptions*)

**HON. SPEAKER:** The House does not run like this. All of you please go back to your seats.

... (Interruptions)

**HON. SPEAKER:** Shri Jagdambika Pal ji, please do speak. I will allow those who sit down.

... (Interruptions)

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): Hon. Speaker, I am grateful to you that today you gave Kharge Sahab the opportunity to run the House... (*Interruptions*) After the Congress party, you are now giving me the opportunity to speak. This means that you want to run the House... (*Interruptions*) You are giving opportunity to all the Hon. Members but it seems like that today they will be exposed... (*Interruptions*) The Congress party which once participated in the freedom struggle. Today, the Congress Party is changing money in the form of...\*... (*Interruptions*) Today an underground bank has been formed in the headquarters, functioning as...\*†... (*Interruptions*) this is a matter of shame for all of us... (*Interruptions*) How

<sup>\*</sup> Not Recorded

<sup>†</sup> Not Recorded

will they show a face now?... (*Interruptions*) Today, whether it is Samajwadi Party or Bahujan Party, the way four leaders of four parties of the country have, in one...\*..., tried to convert black money ... (*Interruptions*)

\_\_\_\_\_

## **12. 20 hours**

#### **MATTERS UNDER RULE 377\***

[English]

**HON. SPEAKER**: The Matters under Rule 377 shall be laid on the Table of the House. Members may personally hand over text of the matter as per practice.

... (Interruptions)

<sup>\*</sup> Treated as Laid on the Table

# (i) Need to set up a railway terminus at Vasai Railway Station in Maharashtra

SHRI CHINTAMAN NAVASHA WANGA (PALGHAR): Western Railway, Konkan Railway and Eastern railway are going through my Lok Sabha Constituency. Suburban Railway from Churchgate to Dahanu Road is also going through my constituency. All long route trains going to southern India and southern India to Northern India are stopping at Vasai station. Trains going to Western India and Eastern India especially Pune side are also stopping at Vasai station. Vasai-Diva Railway line is also going through Vasai station and trains from Dahanu Road to Panvel are running through Vasai station. At Vasai station there should be railway terminus and due to stoppage of long route trains upgradation and mobilisation is also required. I, therefore, request the Government to give status of railway terminus and start work of upgradation and modernisation of Vasai Railway station on Western Railway immediately.

# (ii) Need to provide timely and adequate financial help to cancer patients seeking help from Prime Minister's National Relief Fund

[Translation]

SHRI AJAY NISHAD (MUZAFFARPUR): I would like to draw the attention of the government to the grants given to poor patients from the Prime Minister's National Relief Fund.

It is to be noted that in the light of the recommendation of the Hon. MPs, grants are given to the poor and financially distressed patients from the Prime Minister's National Relief Fund for the treatment of various types of curable and incurable diseases. Among these incurable diseases, cancer is a fatal disease and is very expensive in terms of treatment, which costs about 5-6 lakh rupees. An amount of approximately two and a half to three lakh rupees only is given as grant from PMNRF, the rest of the amount has to be arranged by the patients themselves which is beyond the reach of poor patients. However, despite getting the grant, the poor patients die because of not being able to arrange the funds to meet the remaining amount. It is also observed that approval of grant takes a lot of time due to which fast spreading cancer and other curable and incurable diseases grow and become incurable. In such a situation, the approval of grants is no longer justified. Another thing worth noting is that on the recommendation of the Hon. MPs, only two patients are sanctioned grants every month, which is quite inadequate. In a backward state like Bihar, the number of poor patients who are in urgent need of grants are quite high.

I would like to demand from the Government that the above-mentioned points should be considered sympathetically and the amount of grant for cancer and other incurable diseases should be doubled. Arrangements should be made for the availability of grant amount, that is, its approval within a fixed time period of one week, along with this, the number of approvals on the recommendations of the Hon. MPs from Bihar and other backward states should also be doubled.

### (iii) Need to undertake modernization of Vadodara railway station, Gujarat

SHRIMATI RANJANBEN BHATT (VADODARA): I would like to know from the Hon. Railway Minister that under the Railway Station Redevelopment Scheme, a total of 400 railway stations across the country are going to be redeveloped and reconstructed. I would like to express my gratitude to the railway minister that our Vadodara Railway Station is also included in the list of these selected 400 railway stations.

As per my knowledge, the tender for this project will be made public in the near future. The redevelopment and renovation of Surat Railway Station in Gujarat has been proposed as a joint venture model in which Ministry of Railways, State Government and Municipal Corporation will jointly implement the scheme.

I request the hon. minister that the redevelopment and reconstruction of Vadodara Railway Station should be done jointly by Vadodara Municipal Corporation and Ministry of Railways on the basis of Joint Venture Model.

#### (iv) Need to promote online sale of 'Made in India' products

SHRI MAHEISH GIRRI (EAST DELHI): E-commerce portals have grown rapidly in the last few years and have not only enabled consumers to shop at lower prices from the comfort of their homes but have also made them more aware and informed. The recent move by the Ministry of Textiles to connect the handloom industry with e-commerce portals is highly commendable.

In this context, I would like to request that in order to give a boost to the "Make in India" programme it should be made mandatory to put a "Made in India" filter on all these e-commerce portals, websites and mobile apps by taking full advantage of technology, so that it could be known as to which product is manufactured in India. This will not only boost domestic manufacturers and the country's economy, but consumers will also be able to make purchases with more precision.

## (v) Need to utilise the services of Non-Governmental Organisations for proper rehabilitation of homeless children in the country

**DR. VIRENDRA KUMAR (TIKAMGARH):** Children are the future of the country. Parents, family and society play an important role in shaping the future of children. Unfortunately, some children are separated from their families and loved ones. It is a result of tensions in the families, children are allured by the glamour of the world, or they get lost in fairs, stations and in crowded situations, they are kidnapped, they become orphans, they are forced by parents into child labour due to abject poverty. Children caught during police raids are enrolled and left in Child Homes by the police.

There are more than 600 government and non-government Child Homes across the country, in which more than one and a half lakh children are living. In Child Homes, children should get a safe homely environment along with basic facilities like nutritious food, clothes, proper education, values, medical care and entertainment. However, it is seen that these desired facilities are not available in many Child Homes and children have to face unpleasant situations, due to which they develop criminal mindset and fall prey to bad habits like addiction and drugs.

A social organisation named "My Home India" has done quite commendable work in this direction. This organisation has taken upon itself the task of reuniting such missing children with their families. In a limited period of just three years, till 12 June 2016, this social organisation has filled

lives of 1030 children from 29 Child Homes in 4 states with happiness. The work done by Sunil Deodhar ji is commendable.

I request the Union Government to take immediate action with the help of police administration and social organisations like "My Home India" and making an action plan to help homeless children reach their homes and their loved ones.

## (vi) Need to set up a unit of Khadi and Gramodyog in Betul district, Madhya Pradesh

SHRIMATI JYOTI DHURVE (BETUL): I would like to draw the attention of the Government towards setting up of a Khadi Village Industry Unit in Betul district of my Parliamentary constituency. Betul district is hundred percent tribal and a backward district. Cotton is produced and stored in Pandurna tehsil of Chhindwara district bordering Betul district and Varud, Paratwada tehsil of Amravati district of Maharashtra. As a result of lack of employment opportunities in Betul district, it is necessary to establish a Khadi Village Industry Unit in Betul to prevent migration of tribal forest dwellers, the backward caste, Dalit villagers so that women and youth can get employment opportunities.

If a Khadi Village Industry Unit is established in Betul district, then the farmers here will get the right price for their produce. Along with this, more employment opportunities will be generated and it will keep a check on migration. You are requested to establish a Khadi Village Industry Unit in the tribal forest-dwelling backward district Betul.

## (vii) Need to open adequate number of Bank branches in Palamu Parliamentary Constituency, Jharkhand

SHRI VISHNU DAYAL RAM (PALAMU): It is a guideline of the Reserve Bank of India and the Government of India that branches of some banks should be opened in those areas where the population is more than 5000 so that the people of that area do not face any kind of difficulty in their business and other financial transactions.

I am repeatedly writing letters to open bank branches in certain blocks and places in my parliamentary constituency. In my parliamentary constituency, there is not a single bank branch in Ramgarh block of Palamu district and in Pandu, only one bank branch is available at the block headquarters. There is only one bank branch in Ketar, Badgarh, Bhandaria, Danda, Panki, Patan and Padwa blocks of Garhwa district. The public is facing severe difficulties in banking, due to excessive workload on these branches of the bank.

I would like to draw the attention of the Government and the Hon. Finance Minister towards the non-availability of bank branches in my constituency and humbly request them to take some effective steps to resolve this issue soon.

## (viii) Need to extend Shram Shakti Express (Train No. 12451/12452) up to Jhansi, Uttar Pradesh

SHRI BHANU PRATAP SINGH VERMA (JALAUN): My parliamentary constituency falls between Jalaun-Garautha-Bhognipur, Kanpur-Jhansi rail line, where the population is about 22 lakhs, there is no direct train connecting the residents of my constituency to Delhi. Train numbers 12451 and 12452 Shram Shakti Express run between Kanpur and New Delhi, in which 12451 departs from Kanpur at 11. 45 p. m. and reaches Delhi at 06. 35 a. m. and 12452 departs from New Delhi at 23. 55 and reaches Kanpur at 06. 30. Where this train remains halted in Kanpur for 17 hours. If this train is extended from Kanpur to Jhansi via Pukhrayan, Kalpi, Orai, Ata, Moth, Chirgaon, then it will reach Jhansi in just three hours, from where onwards it can start at 8 pm and reach Delhi in the morning via Kanpur. This will benefit the department with additional revenue. Hence, I request the Railway Minister to extend the said train from Kanpur to Jhansi.

#### (ix) Need to investigate fake call centre issue in Mumbai

[English]

DR. KIRIT SOMAIYA (MUMBAI NORTH EAST): There is a need to take action against Meera Road, Bhayander area call centers scam in Mumbai. The employee of these call centers posing themselves as IRS officer used to threaten the US citizens to instantly settle the tax default by making payment to them. This is a well-planned organized gang's activities to dupe US citizens. Statements of employees and people working in the surroundings have been with local police, charge sheet has been issued. The matter is very serious. The reputation of our country and that of IRS officers is maligned. The Ministry of Home Affairs should order investigation and take strict action against the persons behind this scam.

# (x) Need to strengthen Railway Over Bridges constructed in Khalilabad in Sant Kabir Nagar district and Gauri Bazar in Deoria district in Uttar Pradesh

[Translation]

SHRI SHARAD TRIPATHI (SANT KABIR NAGAR): The railway over bridge at Mokhalishpur crossing in Khalilabad and Gauri Bazar in Deoria district was constructed about a year ago by Uttar Pradesh Bridge Corporation with joint investment by the Railways and Uttar Pradesh government in which composite steel girder has been installed in the super structure. All those girders are bent from the middle since the time of their installation, which will affect the quality, load bearing capacity and life of the ROB. Both these bridges come under the Chief Project Manager of Gorakhpur. The use of the allocated funds should be investigated so that incidents like this one in the Savitri river can be prevented from recurring.

## (xi) Need to set up an All India Institute in Kanpur, Uttar Pradesh for treatment of persons having speech and hearing problems

SHRI DEVENDRA SINGH 'BHOLE' (AKBARPUR): I would like to draw the attention of the government towards the establishment of All India Institute of Speech and Hearing, which is very crucial for the disabled people of the country and the state.

There is no proper system of treatment for the deaf and dumb in the state and the country, as a result of which many disabled people still curse their disability and yearn for a better life due to helplessness. I had requested the Hon. Minister to establish the All-India Institute of Speech and Hearing in consideration of such conditions of the disabled people in the state. The Health and Family Welfare Department, Nirman Bhawan, New Delhi had demanded 20 acres of free land for the establishment of All India Institute of Speech and Hearing in Kanpur Nagar district under the 12th Five Year Plan, prior to my request on which the Chief Development Officer, Kanpur Nagar, through several letters had demanded the District Administration to allot land for the said centre. Additional District Magistrate had recommended to provide 20 acres of land free of cost in village Surar. The District Magistrate, Kanpur Nagar informed the Principal Secretary, Medical Education, Uttar Pradesh Government, Lucknow regarding the above, but due to failure of the State Government to take any action in the said case, the Secretary, Ministry of Health and Family Welfare again through a letter to the District Magistrate, Kanpur Nagar has requested the Under Secretary, Medical

Education, Uttar Pradesh, Lucknow. However, even after three months, the situation remains the same. In view of the large number of deaf and dumb people in Uttar Pradesh due to malnutrition and other circumstances, there is a dire need to establish a centre.

Therefore, it is requested that the Union Government and the State Government should kindly issue necessary directions for setting up the said institute in public interest so that the deaf and dumb and handicapped persons can get relief.

## (xii) Need to formulate a new traffic policy to reduce incidents of increasing road accidents in the country

SHRIMATI JAYSHREEBEN PATEL (MAHESANA): Every year India has to suffer a loss of about 3,985 billion rupees (38 lakh dollars) or 3 percent of its GDP due to road accidents. Today, in terms of losses caused by road accidents, India is only behind Japan and in terms of GDP, it is only behind Iran, which suffers a loss of 6 percent of GDP. According to Peter O'Neill, Head of Transport Policy Development, one person dies in a road accident every 40 seconds in the Asia Pacific region. This means that 15 thousand people die every week in road accidents among which the number of two-wheeler accidents is more. To avoid these accidents, along with road safety, we need safe roads, safe vehicles and a better crash response system that provides immediate help.

Therefore, I demand from the government to check the increasing number of road accidents and deaths caused by these accidents in India. Some new traffic policies, rules should be made and they should be implemented strictly.

# (xiii) Need to establish a branch of RBI at Kozhikode in Kerala [English]

SHRI M. K. RAGHAVAN (KOZHIKODE): The demonetization has brought into focus many other associated issues which has put the general public under much hardship in Kerala. Most of the Banks and ATMs in the 6 districts of North Kerala, popularly known as Malabar region, have been put too much difficulty in disbursement of currency notes due to non-availability of currency notes with banks.

This is attributed mainly because the Reserve Bank of India is unable to reach to these banks with refills. At present the Malabar region is catered by the RBI at Kochi which is hard pressed to meet its commitment to the Central Kerala.

Therefore, under the given circumstances, opening of a RBI branch at Kozhikode would be the most suitable option which apart from currency handling can also look after the other needs of the Malabar region of the State.

#### (xiv) Need to provide financial support to rubber growers in the country

SHRI ANTO ANTONY (PATHANAMTHITTA): This is to request the Government to kindly allocate at least 20 percent of the tax collected from the rubber sector for supporting the rubber growers in the country. The Government collects an amount of Rs. 15000 crore from income tax, corporate tax, and import duty. Moreover, the Government has already collected more than Rs. 1000 crore as rubber cess. At the same time rubber growers in the country are under acute finance crisis due to the continuous fall in the prices of natural rubber. If the Government could earmark 20 percent of amount generated through various taxes and cess from the rubber sector for the support of rubber growers in the country it will be a great relief for them in this difficult period. Therefore, I request the Government to kindly help the rubber growers in the country.

## (xv) Need to start work on Joynagare to Kultali Railway Line Project in West Bengal

SHRIMATI PRATIMA MONDAL (JAYANAGAR): I would like to inform that under my Jayanagar Parliamentary Constituency, West Bengal, Kultali block is commonly known as backward area. Here minority Scheduled Castes and Scheduled Tribes population are noticeably high. A major portion of Kultali Block falls under Sunderban. Since after 70 years of Independence, people of Kultali Block are deprived to get the railway facility. A new railway project from Joynagare to Kultali is a long pending issue and which has become an urgent necessity of this area.

I would like to request to the Hon'ble Railway Minister to take initiative to look into the matter and your positive action is highly solicited.

#### (xvi) Need to check cross-border terrorist activities

SHRI BAIJAYANT JAY PANDA (KENDRAPARA): The Uri incident has once again raised the issue of terrorism and it is imperative for us to discuss the challenges terrorism poses to our national security. India has long been a victim of cross-border terrorism, and recent developments in operations of terrorist organizations, especially ISIS, is a source of considerable concern. ISIS has reportedly successfully recruited Indians to join their armed struggle and is trying to establish a base in India. The data pertaining to arrests, detainment and counseling for ISIS links reveals that 70% of Indians arrested herein belong to middle and upper-middle classes. Reports of ISIS carrying out its operations with Bangladeshi insurgent groups pose a grave threat to the security of North Eastern states. Therefore, there is an urgent need to discuss these issues and address them on a priority basis to ensure that menace of cross-border terrorism does not aggravate any further.

(xvii) Need to permit sale of snacks, bottled drinking water, cold drinks and eatables at fruit/juice stalls a railway stations in the country

[Translation]

SHRI SHRIRANG APPA BARANE (MAWAL): The government has been informed about this several times in the past by MPs and vendors. The government has not taken any cognizance of this yet. However, it has come to our notice that many fruit/juice vendors have been allowed to sell fruits/juices as well as tetra packs, water, cold drinks, snacks, chips etc.

Therefore, I request the Government to allow fruit/juice vendors at all the railway stations in the country, especially in the Northern Railway, to sell chips, water, snacks, cold drinks at their stalls so that these vendors could take good care of their families.

### (xviii) Need to set up a railway zone in Vishakhapatnam in Andhra Pradesh

[English]

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): Under the Andhra Pradesh Reorganisation Act, 2014 the Government of India had assured the people of Andhra Pradesh a new railway zone comprising three divisions, viz., Guntur, Guntakal and Viiayawada, with its headquarters at Visakhapatnam. Under the current arrangement, these areas fall under the Waltair Division of the East Coast Railways and contribute about 50% of the revenue of the Waltair division.

Visakhapatnam is one of the fastest growing cities today and hosts several reputed organisations like Eastern Naval Command, NSTL, BHEL, BARC, HPCL Refinery, Hinduja Power Project etc. The Visakhapatnam Port is the second largest port in the country in terms of cargo-handling. The steel plant at Visakhapatnam, a Navratna PSU, is the second-largest state-owned steel producing unit in the country. Moreover, there is also an upcoming IIM in Visakhapatnam, which foresees a definite rise in passenger traffic to Visakhapatnam. Apart from all this, the historical, cultural and tourism-related significance of Visakhapatnam cannot be overstated.

In the background of the bifurcation of Andhra Pradesh, formation of a new railway zone for us has become crucial because the headquarters of the South Central Railway is at Secunderabad which is now in the State of Telangana. The connectivity that the new zone will provide to less-developed

regions of Andhra Pradesh will boost overall growth of the state, and help bridge any loss suffered by us due to the hasty bifurcation.

Taking cognizance of all these issues, along with the full co-operation of the State Government, I hereby request the Government to make the necessary announcements and arrangements regarding the same at the earliest.

#### (xix) Need to pass the Women's Reservation Bill

SHRI B. VINOD KUMAR (KARIMNAGAR): On September 12 this year, the 108th Constitution Amendment Bill, popularly known as the Women's Reservation Bill, completed 20 years of being in existence — while managing to get the Bill passed by the Rajya Sabha, so far. It seeks to reserve one-third of all seats for women in the Lok Sabha and the state legislative assemblies. The historic legislation stands for equal opportunities for women and would be instrumental in voicing concerns and problems of millions of Indian women in Parliament. While the passing of the Bill in the Rajya Sabha in 2010 was a cause for much jubilation, till date the Lok Sabha has not voted on the Bill. The bill lapsed after the dissolution of the 15th Lok Sabha in 2014.

I, therefore, appeal to the Government of India to introduce this progressive legislation and take the cause of women empowerment to its logical and righteous conclusion.

#### (xx) Need to provide lights in all the helipads of Lakshadweep

MOHAMMED FAIZAL (LAKSHADWEEP): Lakshadweep group of islands are situated in the Arabian Sea off coast of Kerala at a distance varying from 220 km to 440 km. As the Government is aware that Pawan Hans helicopters is rendering service for Lakshadweep Administration especially for medical emergency from various island to Kochi. The medical evacuations are now being carried out during day time only. It becomes critical if any hospital community health center or primary health center reports medical emergency after 4 pm of the day. The patients have to wait till next day morning for the evacuation. It is very embarrassing situation in Lakshadweep due to the lack of night landing facility. People of Lakshadweep are witnessed to several unpleasant incidents.

The prime concern of the Government should be to provide basic infrastructure to people. To tide over this situation, Lakshadweep does not require huge investment but to provide proper lightings in all helipads which will enable the helicopters to land and take off during night. Those are basic requirements of the people till they have adequate facility of medical services in Lakshadweep. Therefore, necessary direction may kindly be given to the concerned to provide adequate lightings at all helipads of inhabited islands of Lakshadweep to safeguard human lives at the time of need.

### (xxi) Need to improve healthcare facilities under National Health Mission in Pratapgarh Parliamentry Constituency, Uttar Pradesh [Translation]

KUNWAR HARIVANSH SINGH (PRATAPGARH): I would like to draw the attention of Government to the medical services in my parliamentary constituency Pratapgarh (Uttar Pradesh). There is an acute shortage of doctors and paramedical staff including radiologists in the district hospital. There is a severe shortage of doctors and staff even in the community health centres in rural areas, whereas in the districts with maximum crime incidents in Uttar Pradesh, patients are immediately referred to Allahabad and Lucknow.

It also became clear in the meeting of the District Level Vigilance and Monitoring Committee that 50 percent of the doctors living in Allahabad and Lucknow come to the headquarters only to get salary. The Chief Medical Officer and primary officers were absent in the meeting of the District Level Vigilance and Monitoring Committee organised by the Union Government. The implementation of the schemes run by the Union Government was also not stated clearly in the meeting.

With regard to the purchase of equipment worth 75 lakh rupees for the construction of a new building in the district it was brought to the notice that the expenditure details seemed suspicious. Similarly, the Bhumi pujan of the newly constructed community centres and trauma centres was done by the local authorities without informing me. This is also a cause of concern.

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Therefore, I request the Hon. Minister to inquire into the poor performance of the National Health Mission and deploy radiologists, doctors and paramedical staff in the district and install Thumb impression attendance machine (Biometrics) in the hospitals and take necessary steps for better medical care management.

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**HON. SPEAKER:** The House stands adjourned to meet again on Thursday, the 15<sup>th</sup> December, 2016 at 11. a. m.

#### 12. 21 hours

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, December 15, 2016/Agrahayana 24, 1938 (Saka).

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#### **INTERNET**

The Original version, English version and Hindi Version of Lok Sabha proceedings are available on Parliament of India Website at the following address:

https://sansad.in/ls

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